

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-71(PB)/2018

IN THE MATTER OF:

CPM India Sales & Marketing Pvt. Ltd. APPLICANT / PETITIONER
Vs
Bharti Airtel Limited RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)

PRESENTS:

For the PETITIONER :-

ORDER

None appears for the petitioner. Let the matter be listed on 06.02.2017 for the appearance of the petitioner, failing which the petition shall stand dismissed for non prosecution.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

R. VARADHARAJAN
MEMBER (JUDICIAL)